

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(CAA)-313(PB)/2017

IN THE MATTER OF:

Telenor (India) communication Pvt. Ltd. APPLICANT / PETITIONER
And
Bharti Airtel Ltd. RESPONDENT

SECTION:
Under Section 230-232

Order delivered on 23.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the PETITIONER :- Mr. Sanjeev Puri, Sr. Advocate
Mr. Arun Kathpalia Sr. Advocate
Mr. V.P. Singh, Advocate
Mr. Bharat Apte, Advocate
Mr. Rushil Oberoi, Advocate
Mr. Shantanu Tiwari, Advocate

For the Income Tax Department :- Ms. Easha Kadian, Standing Counsel

For the ROC/RD (NR) Delhi :- Mr. Manish Raj, Company Prosecutor

For the OL :- Mr. Ajeyo Sharma, Advocate

For the UOI (DOT) :- Mr. Kamla Kant Jha, Sr. Panel Counsel

ORDER

The matter is part heard before the bench of the President and Mr. Varadharajan, Member (Judicial). The special shall meet on 29th January 2018.

Sd/-
(M. M. KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Deepak Kumar
23.01.2018